

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No. 3981/2023

(Arising out of impugned final judgment and order dated 22-12-2022 in CRLP No. 11528/2022 passed by the High Court for the State of Telangana at Hyderabad)

MULAKALA MALLESHWARA RAO & ANR.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

(MEDIATION REPORT RECEIVED)

(IA No. 62685/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. D. Mahesh Babu, AOR
Mr. Shishir Pinaki, Adv.
Mr. Dhanaeswar Gudapalli, Adv.
Ms. Mallika Das, Adv.
Mr. Amber Jain, Adv.
Mr. Devjee Mishra, Adv.

For Respondent(s)

Ms. Devina Sehgal, AOR
Mr. Dhananjay Yadav, Adv.

Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER